

(b) if so, how Government plans to make up for the loss of funding for the schemes related to sanitation and farmers' welfare and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) Yes, Sir. Swachh Bharat Cess and Krishi Kalyan Cess have been abolished with effect from 1st July, 2017.

(b) The requirement under the schemes related to sanitation and farmers welfare have been met through the Budgetary support as per the demands raised, actual requirements on the ground and available resources.

Inclusion of CEC into GST Compensation Fund

1174. SHRI B.K. HARIPRASAD: Will the Minister of FINANCE be pleased to state:

(a) the reasons for including the Clean Environment Cess (CEC) into the GST Compensation Fund;

(b) whether Government has planned an alternative source to fund the National Clean Energy and Environment Fund; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) With the rollout of GST, clean Environment Cess was abolished along with other cesses and surcharges on the Central excise duty and Service tax. New levy of Compensation Cess under GST has been levied on certain goods and services under section 8 of the Goods and Services Tax (Compensation to States) Act, 2017 to compensate the revenue losses occurred to the States because of the implementation of GST in the country.

(b) and (c) There is no proposal to fund the National Clean Energy and Environment Fund. However, the Scheme/Projects which were previously funded from NCEEF Fund, have been decided to be funded from normal budgetary support, if continued.

Commercial bank branches in rural India

1175. SHRI MANAS RANJAN BHUNIA: Will the Minister of FINANCE be pleased to state:

(a) whether the rural branches of Nationalised Commercial Banks in rural India are less in number;

(b) if so, what are number of rural bank branches of PSBs in the country, State-wise; and

(c) what are the number of Urban, Semi-Urban and City Branches of Nationalised Commercial Banks in the country, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) to (c) State and population group-wise number of functioning branches of nationalized banks as on 30.9.2017, provided by Reserve Bank of India, is given in the Statement.

Statement

Number of functioning branches of Nationalised Banks - State/UT and Population Group-wise

State/UT	September 30, 2017				
	Rural	Semi-Urban	Urban	Metropolitan	Total
1	2	3	4	5	6
Andaman and Nicobar Islands	6	7	18		31
Andhra Pradesh	1,005	950	817	368	3,140
Arunachal Pradesh	9	37			46
Assam	439	339	308		1,086
Bihar	1,203	920	583	281	2,987
Chandigarh	7	4	186		197
Chhattisgarh	324	334	248	155	1,061
Dadra and Nagar Haveli	10	23			33
Daman and Diu	1	22			23
Goa	169	218	387		
Gujarat	1,229	972	655	1,095	3,951
Haryana	623	633	877	149	2,282
Himachal Pradesh	608	179	46		833
Jammu and Kashmir	57	85	105	33	280

1	2	3	4	5	6
Jharkhand	615	413	255	259	1,542
Karnataka	1,429	997	981	944	4,351
Kerala	84	1,528	575		2,187
Lakshadweep	6	4			10
Madhya Pradesh	897	836	550	714	2,997
Maharashtra	1,633	1,336	724	2,509	6,202
Manipur	27	20	28		75
Meghalaya	27	25	43		95
Mizoram	1	12	21		34
Nagaland	8	20	20		48
NCT of Delhi	49	59	9	1,779	1,896
Odisha	947	677	544		2,168
Puducherry	27	38	56		121
Punjab	1,195	1,113	631	426	3,365
Rajasthan	889	828	638	472	2,827
Sikkim	31	8	27		66
Tamil Nadu	1,562	1,754	749	1,170	5,235
Telangana	434	412	254	852	1,952
Tripura	59	61	49		169
Uttar Pradesh	3,312	2,050	1,648	1,641	8,651
Uttarakhand	381	308	347		1,036
West Bengal	1,574	740	966	930	4,210
TOTAL	20,877	17,962	12,958	13,777	65,574

Source: RBI.

Utilisation of Coal Cess collections

1176. SHRI HUSAIN DALWAI: Will the Minister of FINANCE be pleased to state

(a) the purpose of collecting Coal Cess and details of different heads on which Coal Cess money can be utilised;